

Officers of IAS and other Allied Services holding additional/current charge of the post of CMDs/MDs etc. of Central PSUs

S.No.	Name of the PSU	Name of the Post	Name of the person	Tenure
1.	MMTC Ltd.	CMD	Sh. Nripendra Mishra, Additional Secretary in M/o Commerce.	w.e.f. 13.2.98 upto 12.8.98
2.	Spices Trading Corporation	CMD	Sh. C.R. Chikkamath, IAS, Director (Auction), Tobacco Board.	Nine months or till the appointment of a regular incumbent, whichever event occurs earlier.
3.	National Film Development Corpn.	MD	Sh. Raghu Menon, IAS [NL: 74]	Three months w.e.f. 4.5.98
4.	National Bicycle Corporation of India Ltd.	CMD	Sh. V.K. Mutreja, Director, Deptt. of Heavy Industry.	Until further orders (order issued by EO's office on 15.7.98)

Cooperative Formation Scheme for Manipur

5421. SHRI TH. CHAOBA SINGH: Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government are considering for extending financial support in the form of loans/grants for the current financial year to the individual weaver instead of insisting for cooperative formations in Manipur; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA):
(a) and (b) The Government provides financial assistance under various handloom schemes mainly to the State Handloom Corporations, Apex Weavers Cooperative Societies and Primary Weavers Cooperative Societies based on the viable proposals received from the State Government concerned, including the State Government of Manipur. No proposal is under consideration of the Government to provide financial support in the form of loans/grants to the individual weaver in any State including Manipur during the current financial year.

Purchase of Flats by RBI

5422. SHRI RAJO SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether the Reserve Bank of India had purchased 45 flats in Parel, Mumbai in 1997;

(b) if so, the criteria adopted for fixing the purchase rates of these flats;

(c) whether any committee was appointed by the bank to finalise this transaction;

(d) if so, the composition of the committee;

(e) whether similar yardsticks are used in evaluating other purchases also; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF

PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN): (a) Yes, Sir.

(b) to (d) Reserve Bank of India (RBI) has reported that a building Sub-Committee was constituted with following composition:

- (i) Two members of the Central Board of the bank; one of them nominated as Chairman of the Sub-Committee.
- (ii) Deputy Governor & Executive Director in charge of Premises Department as members;
- (iii) Four eminent outside technical experts as members; and
- (iv) Chief General Manager in Premises Department as Member Secretary.

A Technical Committee inspected the properties and submitted the report. Thereafter for the purpose of finalising the rates, a negotiating Committee comprising the Executive Director, the Legal Adviser in charge of Legal Department and two other officers was constituted who fixed the purchase rates after negotiations with the builders who had given quotations.

(e) and (f) Yes, Sir. The various yardsticks used in evaluating other purchases are:

- (1) Site inspections by technical staff of the bank;
- (2) Memorandum put up to Building Sub-Committee for their advice;
- (3) Inspection of offers by Technical Members of the Building Sub-Committee;
- (4) Memorandum put up to Committee/Central Board of Directors for final clearance and sanction of expenditure.